NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> <u>NEW DELHI</u>

C.P NO. 120(ND)/2016 CA NO.

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

Smt. Ina Malhotra Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 7.10.2016

NAME OF THE COMPANY:

Sh. Vijay Kumar Gupta & ors.

V/s.

M/s. S.R. Cottex Pvt. Ltd.

SECTION OF THE COMPANIES ACT:241/242 of the Companies Act 1956 and 241/242 of the

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE an fellot 1. Ms. Manisha Chardhany, Adu. 2. Mr. Naveen Dahiya., Adv. Petitionens 3. Mr. Karan Malhotra, Adv. 4. Mr. Viscendra Gunda Sr. 44. 5. mon. Sanwar Raza HA, Respondents 6. The block Taknin khan 1,

CORAM:

Companies Act 2013.

CORAM:

Order

In pursuance of the bailable warrant issued on 05-10-2016, Mr. Aditya Pratap Singh has appeared in person along with his counsel. He requests for a week's time to file reply to the Show Cause Notice by giving all the necessary details. Let the reply on affidavit be filed within one week with a copy in advance to the counsel for the petitioners.

2. The affidavit shall also disclose specifically all the details of the bank account opened in the name of R-1 company by the respondent and the transactions so far transacted in the aforesaid account.

Interim orders to continue.

List for arguments on 19-10-2016.

(CHIEF JUSTICE M.M. KUMAR)

(INA MALHOTRA) MEMBER (J)

PRESIDENT

07.10.2016 (P.K. Sud)